

1403

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 09 OF 2025**

IN THE MATTER OF:-

VINAY SHRIVASTAVA APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS

.... RESPONDENTS

NDOH 04.02.2026

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RESPONDENT NO. 12

THROUGH



S. C. LADI AND COMPANY
(Deeksha L. Kakar and Dhruv Kakar)
Advocates

B-6/58, LGF, SAFDARJUNG ENCLAVE
NEW DELHI – 110029.
Ph. 9313119255 | deeksha.kakar@scladi.com
Enrol.No.D/1154/2008

Date: 30.01.2026

Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 09 OF 2025

IN THE MATTER OF

VINAY SHRIVASTAVA

.... APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS

.... RESPONDENTS



AFFIDAVIT IN RESPONSE ON BEHALF OF RESPONDENT NO. 12 i.e. MESSRS MPL INFRA.

I, Mohd. Javed S/o Mohd. Aziz aged about 43 years, proprietor of Messrs MPL Infra, having my office at 41, Raipur IIM Road, Lucknow, Uttar Pradesh- 226021, do hereby solemnly affirm and declare as under:



1. The captioned Application has been filed seeking, *inter alia*, the quashing and setting aside of the District Survey Report for District Hamirpur prepared in 2024 (hereinafter referred to as "DSR"), as also the advertisement letter dated 09.11.2024 whereby the District Magistrate, Hamirpur invited persons / institutions to participate for E-Tender cum E-Auction for vacant areas of Sand and Gravel available in the Riverbed in Hamirpur District, State of Uttar Pradesh.

Sworn and Verified
Before me
This Hon'ble Tribunal is considering the issue as to whether the preparation, approval, and implementation of the DSR for Hamirpur district suffers from any procedural lapses or non-compliance with mandatory guidelines, including the Sustainable Sand Mining Guidelines, 2016, and the Enforcement and Monitoring Guidelines for Sand Mining, 2020,

R. C. Verma
Adv. NOTARY
Lucknow U.P. INDIA
Regd. No. 31/64/2000

Mohd. Javed

which is pending adjudication in the present Original application.

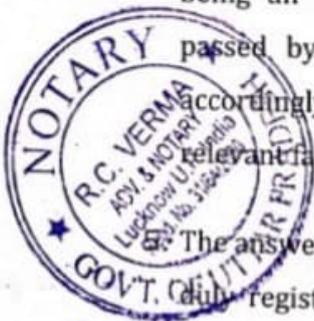
3. By the Order dated 15.04.2025, this Hon'ble Tribunal was pleased to implead the intending leaseholders, to whom the Letters of Intent have been issued, pursuant to the E-Tender Cum E-Auction advertised by the District Magistrate, Hamidpur. The answering Respondent, Messrs MPL Infra was accordingly directed to be impleaded as Respondent No.12 in the captioned Application, through Respondent No.5, the District Mining Officer. Thereafter, by the order dated 17.07.2025, it was directed that the Respondents submit their responses within a period of four weeks.

4. It is respectfully submitted that the answering Respondent was recently intimated of its impleadment in the captioned Application from the office of District Mining Officer. The answering Respondent being an intended leaseholder will stand affected by any order passed by this Hon'ble Tribunal on the subject matter, and is accordingly filing this present Affidavit to place on record the relevant facts and documents in respect thereof.

The answering Respondent, Messrs MPL Infra is a sole proprietorship firm registered under provisions of the Micro, Small and Medium Enterprises Development Act, 2006 since 27.03.2022. The Respondent has also been issued a registration certificate of Goods and Service Tax since 24.04.2018. Copies of the said certificates are annexed hereto as "Annexure R12/1" and "Annexure R12/2", respectively.

6. It is respectfully submitted that the E-tender-cum-E-Auction as per the Mines and Minerals Concession Rules, 2021 (hereinafter referred to as "MMCR,2021") was advertised by the District Magistrate, Hamirpur on 09.11.2024 for

Mohd. Ahmed



Sand/Morrum mining from riverbed of Dhasan River, Village- Gadhar, District- Hamirpur, Uttar Pradesh, for a period of 5 years. A True copy of E-Tender-cum-E-Auction issued by District Magistrate district Hamirpur is annexed herewith and marked as "Annexure R12/3".

7. After successful bidding and upon being found the highest bidder, a Letter of Intent was issued to the answering Respondent on 28.12.2024 by the District Magistrate, district Hamirpur for mining of Sand/Morrum to the tune of 2,83,200 cubic meters at the rate of Rs.619 per cubic meter, on the specific terms and conditions provided therein. A true copy of the letter of intent issued on 28.12.2024 by the District Magistrate, district Hamirpur to the answering Respondent is annexed herewith and marked as "Annexure R12/4".

8. It is further submitted that the Ministry of Environment, Forest and Climate Change (hereinafter referred as MoEF&CC), has made it mandatory to obtain Environmental Clearance prior to establishing or expansion of any such Project or activity which is listed in the schedule of notification. Environmental Clearance required for:

- a. All new projects or activities listed in the schedule of this notification.
- b. Expansion and modernization of existing projects or activities listed in the schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the schedule, after expansion or modernization.
- c. Any change in product- mix in an existing manufacturing unit included in schedule beyond the specified range.



Mohd. Javed

- d. Objective of this process is to impose certain restrictions and prohibition on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts.
9. In terms thereof, the answering Respondent had also made an application for the prerequisite Environmental Clearance Certificate as per the prescribed rules, on 13.10.2025 with Uttar Pradesh, State Environment Impact Assessment Authority. Pursuant thereto, the Terms of Reference ("TOR") has also been granted on 10.01.2026. The timelines resulting in the grant of the TOR and a copy of the TOR issued on 10.01.2026 is annexed herewith "Annexure R12/5".
10. In view of the submissions hereinabove, it is respectfully submitted that any Orders/Judgements passed by this Hon'ble Tribunal would significantly impact the Leasehold rights proposed to be executed in favour of the answering Respondent. It is further submitted that the answering Respondent has followed the requisite requirements and procedures laid down for the purpose of grant of the lease in favour of the Respondent and therefore denies all claims, contentions, submissions, allegations, and/or averments made by the applicant in the Application, which may be contrary thereto or inconsistent therewith.
11. The answering Respondent is refraining from filing a para-wise reply to the averments made under the application in respect of the Standard Operating Procedure formulated by the Uttar Pradesh State Environment Impact Assessment Authority for the preparation and modification of the District Survey Report for sand mining, as well as the deliberations



Mohd Javed

undertaken in the meetings in respect thereof, concerning the District Survey Report of District Hamirpur, Uttar Pradesh. It is submitted that the said issues have been duly responded to by the concerned authorities, for the consideration of this Hon'ble Court.

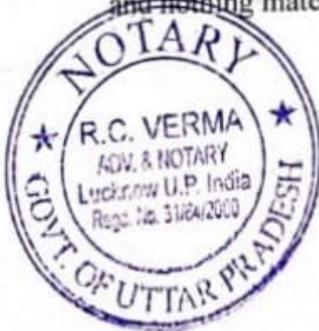
12. It is thus once again submitted that the present Affidavit is to place on record the relevant documents and facts, which warranted the impleadment of the answering Respondent Messrs MPL Infra. This Respondent craves leave of this Hon'ble Tribunal to place on record a further Affidavit, if so deemed necessary or directed by this Hon'ble Tribunal, to address any further contentions raised under the Application.

DEPONENT

MohdJaved

VERIFICATION:

Verified at _____ on this ____ day of January, 2026 that the contents of the above Affidavit have been read to me in vernacular language and are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.



DEPONENT

MohdJaved

Sworn and Verified
Before me

R. C. VERMA
Adv. & NOTARY
Lucknow U.P. INDIA
Regd. No. 31/64/2000

27/1/2026



भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-UP-50-0044675

NAME OF ENTERPRISE

M P L INFRA

TYPE OF ENTERPRISE *

SNo.	Classification Year	Enterprise Type	Classification Date
1	2023-24	Small	09/05/2023
2	2022-23	Micro	26/06/2022
3	2021-22	Micro	27/03/2022

MAJOR ACTIVITY

TRADING
[For availing benefits of Priority Sector Lending(PSL) ONLY]

SOCIAL CATEGORY OF
ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	MPL INFRA

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	FLAT NO C-12/106	Name of Premises/ Building	FIRST FLOOR SAHARA CITY HOME
Village/Town	HIM ROAD	Block	LUCKNOW
Road/Street/Lane	LUCKNOW	City	LUCKNOW
State	UTTAR PRADESH	District	LUCKNOW , Pin 226021
Mobile	8299447737	Email:	COMPLIANC.ROC@GMAIL.COM

DATE OF INCORPORATION /
REGISTRATION OF ENTERPRISE

26/03/2022

DATE OF COMMENCEMENT OF
PRODUCTION/BUSINESS

26/03/2022

NATIONAL INDUSTRY
CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	08 - Other mining and quarring	0810 - Quarrying of stone, sand and clay	08107 - Mining/quarrying of limestone, limeshell, 'kankar' and other calcareous minerals including calcite, chalk and shale	Manufacturing

DATE OF UDYAM REGISTRATION

27/03/2022

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 21/02/2024

For any assistance, you may contact:

- 1. District Industries Centre:** LUCKNOW (UTTAR PRADESH)
- 2. MSME-DFO:** KANPUR (UTTAR PRADESH)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.in



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 भारत सरकार Government of India सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय Ministry of Micro, Small and Medium Enterprises	 सूक्ष्म, लघु एवं मध्यम उद्यम MICRO, SMALL & MEDIUM ENTERPRISES
Udyam Registration Number : UDYAM-UP-50-0044675	

Type of Enterprise	SMALL	Major Activity	TRADING [For availing benefit Priority Sector Lending(PSL) ON
Type of Organisation	Proprietary	Name of Enterprise	M P L INFRA
Owner Name	SHRI MOHD JAVED	PAN	AVWJPJ3381N
Do you have GSTIN	Yes	Mobile No.	8299447737
Email Id	COMPLIANC.ROC@GMAIL.COM	Social Category	General
Gender	Male	Specially Abled(DIVYANG)	No
Date of Incorporation	26/03/2022	Date of Commencement of Production/Business	26/03/2022

Bank Details

Bank Name	IFS Code	Bank Account Number
SBI	SBIN0001160	3213212113513

Employment Details

Male	Female	Other	Total
2	1	0	3

Investment in Plant and Machinery OR Equipment (in Rs.)

S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?
1	2021-22	Small	2491601.00	0.00	2491601.00	200529300.00	0.00	200529300.00	Yes
2	2020-21	Micro	2935903.00	0.00	2935903.00	18119956.00	0.00	18119956.00	Yes

3	2019-20	Micro	100000.00	100000.00	0.00	100000.00	0.00	100000.00	No
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Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	Distric
1	MPL INFRA	41 RAIPUR IIM ROAD	NEAR-STAR PLAZA	IIM ROAD	RAIPUR	IIM ROAF	LUCKNOW	226021	UTTAR PRADESH	LUCKI

Official address of Enterprise

Flat/Door/Block No.	FLAT NO C-12/106	Name of Premises/ Building	FIRST FLOOR SAHARA CITY HOME
Village/Town	IIM ROAD	Block	LUCKNOW
Road/Street/Lane	LUCKNOW	City	LUCKNOW
State	UTTAR PRADESH	District	LUCKNOW , Pin : 226021
Mobile	8299447737	Email:	COMPLIANC.ROC@GMAIL.COM
Latitude		Longitude:	

National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	08 - Other mining and quarrying	0810 - Quarrying of stone, sand and clay	08107 - Mining/quarrying of limestone, limeshell, 'kankar' and other calcareous minerals including calcite, chalk and shale	Manufactu

Are you interested to get registered on Government e-Market (GeM) Portal	Yes
Are you interested to get registered on TReDS Portals(one or more)	No
Are you interested to get registered on National Career Service(NCS) Portal	No
Are you interested to get registered on NSIC B2B Portal	No
Are you interested in availing Free .IN Domain and a business email ID	No
District Industries Centre	LUCKNOW (UTTAR PRADESH)
MSME-DFO	KANPUR (UTTAR PRADESH)
Date of Udyam Registration	27/03/2022
Date of Printing	21/02/2024

IEC Details

IEC Number	
IEC Status	Inactive

IEC Registration Date	
IEC Modification Date	



Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 09AVWPJ3381N1ZM

1.	Legal Name	MOHD JAVED			
2.	Trade Name, if any	M P L INFRA			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	41, RAIPUR IIM ROAD, LUCKNOW, Lucknow, Uttar Pradesh, 226021			
5.	Date of Liability				
6.	Period of Validity	From	24/04/2018	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Centre			
Signature					
Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1 Date: 2018.04.24 15:15:15 IST					
Name		JAGAT SINGH RANA			
Designation		Superintendent			
Jurisdictional Office		Lucknow Sector-14			
9. Date of issue of Certificate		24/04/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 24/04/2018 by the jurisdictional authority.



सत्यमेव जयते

1416

12

Annexure A

GSTIN 09AVWPJ3381N1ZM

Legal Name MOHD JAVED

Trade Name, if any M P L INFRA

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0



1417

13

Annexure B

GSTIN	09AVWPJ3381N1ZM
Legal Name	MOHD JAVED
Trade Name, if any	M P L INFRA

Details of Proprietor

1



Name	MOHD JAVED
Designation/Status	PROPRIETOR
Resident of State	Uttar Pradesh

कार्यालय जिलाधिकारी, Hamirpur
(खनन अनुभाग)

पत्रांक :-UP/Hamirpur/No-1152, Dated: 09-11-2024

दिनांक :-09-11-2024

ई-निविदा सह ई-नीलामी आमंत्रण सूचना

सर्वसाधारण को सूचित किया जाता है की जनपद Hamirpur में नदी तल में उपलब्ध Morrur के रिक्त क्षेत्रों को उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 के नियम-23(1) के अंतर्गत ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उक्त नियमावली के अध्याय-4 के तहत खनन पट्टा पर स्वीकृत किये जाने हेतु उपलब्धता घोषित करते हुए इच्छुक व्यक्तियों/संस्थाओं को निम्नवत शर्तों व कालयोजना/अवधि में ई-निविदा सह ई-नीलामी आमंत्रित किया जाता है:-

1. क्षेत्र का विवरण:-

क्र०सं०	एरिया कोड	उपखनिज का नाम	नदी का नाम	क्षेत्र का विवरण				जियोकोर्डिनेट		नियमावली 2021 के अनुसूची-1 के अनुसार रायस्टी दर (रु० प्रति घन मी)	खनन योग्य आंकलित उप खनिज की मात्रा (घन मी० प्रति वर्ष)	प्रथम वर्ष में आंकलित मात्रा की कुल रायस्टी रु० में	अर्नेस्ट भनी (कोलम 13 में आंकित सकल खनराशि का 25 प्रतिशत रु0 में)
				तहसील	ग्राम/एरिया कोड	घाटा सं०/ खंड सं०/ जोन सं०	क्षेत्रफल (हे० में)	अक्षांश	देशांतर				
1	1536590201	Morrur	Yamuna	Hamirpur	Chandupur Daria - 153659	61 by 1 and 62k	24.2400	A-25°-58'39.68" B-25°-58'44.85" C-25°-58'55.02" D-25°-59'4.55" E-25°-59'9.54" F-25°-59'6.61" G-25°-58'58.96" H-25°-59'1.45" I-25°-58'53.54" J-25°-58'52.06" K-25°-58'44.23"	A-80°-7'31.85" B-80°-7'36.6" C-80°-7'24.51" D-80°-7'8.8" E-80°-6'54.47" F-80°-6'51.8" G-80°-7'4.23" H-80°-7'6.91" I-80°-7'17.5" J-80°-7'16.03" K-80°-7'26.66"	150	387840	58176000.00	14544000.00
2	1536520201	Morrur	Yamuna	Hamirpur	Bhatpura Daria - 153652	73 by 16	27.5000	A-26°-1'26.03" B-26°-1'48.66" C-26°-1'57.69" D-26°-1'57.27" E-26°-2'8.33" F-26°-2'7.64" G-26°-1'44.53" H-26°-1'21.47"	A-80°-5'58.43" B-80°-6'11.64" C-80°-6'16.92" D-80°-6'19.87" E-80°-6'22.85" F-80°-6'26.42" G-80°-6'17.98" H-80°-6'5.69"	150	440000	66000000.00	16500000.00
3	1536720201	Morrur	Yamuna	Hamirpur	Merapur Daria - 153672	42 by 1	33.0000	A-25°-56'48.95" B-25°-56'48.91" C-25°-56'39.85" D-25°-56'18.07" E-25°-56'18.91" F-25°-56'29.73" G-25°-56'43.81"	A-80°-11'5.69" B-80°-11'24.82" C-80°-11'35.22" D-80°-11'43.01" E-80°-11'35.95" F-80°-11'29.18" G-80°-11'14.71"	150	528000	79200000.00	19800000.00
4	2185240201	Morrur	Yamuna	Hamirpur	manki khurd thok daria - 218524	11 and 52 by 3	8.0000	A-26°-8'46.07" B-26°-8'45.56" C-26°-8'45.47" D-26°-8'44.74" E-26°-8'42.55" F-26°-8'36.24" G-26°-8'36.17" H-26°-8'28.16" I-26°-8'27.97" J-26°-8'24.66" K-26°-8'24.63" L-26°-8'43.21" M-26°-8'49.78"	A-79°-57'42.04" B-79°-57'42.3" C-79°-57'43.93" D-79°-57'44.12" E-79°-57'48.69" F-79°-57'49.18" G-79°-57'46.91" H-79°-57'48.6" I-79°-57'51.35" J-79°-57'50.81" K-79°-57'53.1" L-79°-57'50.96" M-79°-57'48.89"	150	128000	19200000.00	4800000.00
5	1536290201	Morrur	Yamuna	Hamirpur	Misripur - 153629	472	7.0000	A-26°-4'50.04" B-26°-4'42.15" C-26°-4'33.91" D-26°-4'29.5" E-26°-4'31.32" F-26°-4'34.72" G-26°-4'41.6" H-26°-4'50.02"	A-79°-57'14.48" B-79°-57'15.28" C-79°-57'21.31" D-79°-57'25.41" E-79°-57'29.12" F-79°-57'24.09" G-79°-57'20.6" H-79°-57'17.41"	150	112000	16800000.00	4200000.00
6	1536440201	Morrur	Yamuna	Hamirpur	Bhauili Daria - 153644	263 by 40 and	14.0000	A-26°-2'20.51" B-26°-2'31.71"	A-80°-6'23.64" B-80°-6'27.24"	150	224000	33600000.00	8400000.00

						264 by 1	1419	A-26°-2'30.61" B-26°-2'42.26" C-26°-2'55.74" D-26°-2'54.87" E-26°-2'36.54" F-26°-2'18.65"	C-80°-6'31.06" D-80°-6'32.78" E-80°-6'35.22" F-80°-6'38.45" G-80°-6'35.51" H-80°-6'29.69"				
7	2185270201	Morrum	Yamuna	Hamirpur	manki kala thok dariya - 218527	1 by 5 Khand no 2	20.0000	A-26°-9'24.36" B-26°-9'27.45" C-26°-9'31.34" D-26°-9'31.75" E-26°-9'23.27" F-26°-9'21.94" G-26°-9'19.19"	A-79°-57'21.43" B-79°-57'13.85" C-79°-56'54.58" D-79°-56'46.78" E-79°-56'50.31" F-79°-57'4.68" G-79°-57'16.55"	150	320000	48000000.00	12000000.00
8	2185270202	Morrum	Yamuna	Hamirpur	manki kala thok dariya - 218527	1 by 5 Khand no 1	24.0000	A-26°-9'7.98" B-26°-9'26.84" C-26°-9'31.41" D-26°-9'31.75" E-26°-9'23.27" F-26°-9'21.8" G-26°-9'17.97"	A-79°-56'21.18" B-79°-56'25.37" C-79°-56'39.86" D-79°-56'46.78" E-79°-56'50.31" F-79°-56'39.67" G-79°-56'31.59"	150	384000	57600000.00	14400000.00
9	1536540201	Morrum	Yamuna	Hamirpur	Sikrodi Daria - 153654	247 and 255 by 1 and 254	15.8000	A-26°-1'23.16" B-26°-1'12.22" C-26°-0'53.52" D-26°-0'54.93" E-26°-1'3.06" F-26°-1'9.62"	A-80°-5'54.44" B-80°-5'54.41" C-80°-5'30.83" D-80°-5'26.6" E-80°-5'37.13" F-80°-5'41.69"	150	252800	37920000.00	9480000.00
10	1536270201	Morrum	Yamuna	Hamirpur	Umrahat - 153627	90 by 3 Khand no 1	30.0000	A-26°-7'51.7" B-26°-7'51.19" C-26°-7'20.24" D-26°-7'9.72" E-26°-7'10.76" F-26°-7'21.5"	A-79°-57'47.64" B-79°-57'56.49" C-79°-57'53.52" D-79°-57'52.54" E-79°-57'42.11" F-79°-57'46.47"	150	480000	72000000.00	18000000.00
11	1536270202	Morrum	Yamuna	Hamirpur	Umrahat - 153627	90 by 3 Khand no 2	24.0000	A-26°-6'38.09" B-26°-6'36.42" C-26°-6'56.04" D-26°-7'9.72" E-26°-7'10.76" F-26°-6'57.46" G-26°-6'57.33"	A-79°-57'36.16" B-79°-57'43.07" C-79°-57'48.18" D-79°-57'52.54" E-79°-57'42.11" F-79°-57'38.94" G-79°-57'41.38"	150	400000	60000000.00	15000000.00
12	1537870201	Morrum	Yamuna	Hamirpur	Surauli Buzurg Daria - 153789, Pateora Danda - 153787	Khand no-31/4 Gata no-01Mi, 02Mi, 01 & 02	36.4370	A-25°-55'15.56" B-25°-55'30.9" C-25°-55'43.22" D-25°-55'21.43" E-25°-55'19.35"	A-80°-16'15.02" B-80°-16'32.78" C-80°-16'20.68" D-80°-16'0.11" E-80°-16'6.7"	150	546555	81983250.00	20495812.50
13	1537870203	Morrum	Yamuna	Hamirpur	Pateora Danda - 153787	Khand no 31/6 Gata no-01, 02	36.4370	A-25°-55'26.65" B-25°-55'52.42" C-25°-55'55.47" D-25°-55'56.33" E-25°-55'30.73"	A-80°-15'47.86" B-80°-16'10.6" C-80°-15'57.63" D-80°-15'35.25"	150	546555	81983250.00	20495812.50
14	1537870202	Morrum	Yamuna	Hamirpur	Pateora Danda - 153787	Khand no 31/7 Gata no 01, 02	36.4370	A-25°-55'31.87" B-25°-55'31.87" C-25°-55'54.86" D-25°-55'56.33" E-25°-55'30.73"	A-80°-15'28.86" B-80°-15'18.56" C-80°-15'38.98" D-80°-15'57.63" E-80°-15'35.25"	150	546555	81983250.00	20495812.50
15	1537880202	Morrum	Yamuna	Hamirpur	Pateora Danda - 153787	Khand No 31/8 Gata No-01, 02, 03	36.4370	A-25°-55'27.06" B-25°-55'46.89" C-25°-55'51.11" D-25°-55'54.86" E-25°-55'31.87" F-25°-55'32.2"	A-80°-14'51.18" B-80°-15'13.96" C-80°-15'22.83" D-80°-15'38.98" E-80°-15'18.56" F-	150	546555	81983250.00	20495812.50

16	1539670208	Morrum	Betwa	Sarila	Chandaut Dariya - 153959, Chandaut Danda - 153960	Khand no 22/15 Gata no 35/1, 27/1, 439/3, 445/34	29.2249	A-25°-55'22.57" B-25°-55'36.31" C-25°-55'13.2" D-25°-55'6.26"	A-79°-40'47.08" B-79°-41'2.93" C-79°-41'3.23" D-79°-40'54.41"	150	388608	58291200.00	14572800.00
17	1540500201	Morrum	Betwa	Sarila	Chandwari Dariya - 154048, Ghurauli - 154050	Khank no-26/5 Gata no-01, 06, 11/1, 01	30.4760	A-25°-48'28.72" B-25°-48'17.86" C-25°-48'2.5" D-25°-48'12.06"	A-79°-25'19.42" B-79°-25'37.72" C-79°-25'28.5" D-79°-25'12.66"	150	487555	73133250.00	18283312.50
18	1540500205	Morrum	Betwa	Sarila	Chandwari Dariya - 154048	Khand no-26/7 Gata no-01, 11/1	29.9300	A-25°-48'31.92" B-25°-48'17.97" C-25°-48'20.43" D-25°-48'18.41" E-25°-48'28.82" F-25°-48'27.67"	A-79°-24'15.47" B-79°-24'18.13" C-79°-24'36.13" D-79°-24'50.02" E-79°-24'51.05" F-79°-24'47.43"	150	538740	80811000.00	20202750.00
19	1540410204	Morrum	Betwa	Sarila	Chikasi - 154041	Khand no 24/18 Gata no 14/12	36.4370	A-25°-49'11.4" B-25°-49'10.7" C-25°-48'55.7" D-25°-48'53.7" E-25°-49'3.1"	A-79°-27'29.2" B-79°-27'56.1" C-79°-27'54.79" D-79°-27'30.2" E-79°-27'29.31"	150	582992	87448800.00	21862200.00
20	1538710202	Morrum	Dhasan	Rath	Tola Khagaran - 153871	Khand no 4 Gata no 1	21.0000	A-25°-42'51.6" B-25°-42'44.1" C-25°-42'27.5" D-25°-42'35.62"	A-79°-22'13.98" B-79°-22'29.3" C-79°-22'22.4" D-79°-22'12.69"	150	335959	50393850.00	12598462.50
21	1538190201	Morrum	Dhasan	Rath	Jigini - 153819	01 Khand no 01	25.0000	A-25°-46'36.98" B-25°-46'41.17" C-25°-46'57.87" D-25°-47'5.31" E-25°-47'3.6" F-25°-46'57.93" G-25°-46'48.86" H-25°-46'41.23"	A-79°-23'47.13" B-79°-23'42.78" C-79°-23'55.93" D-79°-23'58.7" E-79°-24'9.31" F-79°-24'6.53" G-79°-24'1.04" H-79°-23'54.53"	150	400000	60000000.00	15000000.00
22	1538190202	Morrum	Dhasan	Rath	Jigini - 153819	780, 1271 Gha Khand no 02	20.0000	A-25°-45'6.06" B-25°-45'2.08" C-25°-44'53.37" D-25°-44'45.58" E-25°-44'43.22" F-25°-44'41.18" G-25°-44'41.2" H-25°-44'35.23" I-25°-44'36.18" J-25°-44'38.73" K-25°-44'42.71" L-25°-44'53.19" M-25°-45'1.34" N-25°-45'7.1"	A-79°-22'35.5" B-79°-22'35.88" C-79°-22'38.46" D-79°-22'42" E-79°-22'44.78" F-79°-22'52.82" G-79°-22'55.32" H-79°-23'4.01" I-79°-22'52.16" J-79°-22'44.9" K-79°-22'36.43" L-79°-22'31.49" M-79°-22'31.81" N-79°-22'32.24"	150	320000	48000000.00	12000000.00
23	1538190203	Morrum	Dhasan	Rath	Jigini - 153819	1271 Gha Khand no 03	15.3000	A-25°-43'24.6" B-25°-43'31" C-25°-43'36.8" D-25°-43'39.6" E-25°-43'45.38" F-25°-43'50.11" G-25°-43'43.4" H-25°-43'42.35" I-25°-43'38" J-25°-43'38.7" K-25°-43'35.11" L-25°-43'30.74"	A-79°-23'19.7" B-79°-23'14.5" C-79°-23'20.7" D-79°-23'25.6" E-79°-23'36.33" F-79°-23'44.14" G-79°-23'41" H-79°-23'38.46" I-79°-23'35.12" J-79°-23'31" K-79°-23'27.8" L-79°-23'25.32"	150	244800	36720000.00	9180000.00
24	1538200201	Morrum	Dhasan	Rath	Gadhar - 153820	01 Khand No 01	17.7000	A-25°-42'43.56" B-25°-42'54.61" C-25°-42'59.99" D-25°-43'3.64" E-25°-43'6.24" F-25°-43'9.31" G-25°-43'2.53" H-25°-42'49.14"	A-79°-22'31.95" B-79°-22'36.74" C-79°-22'40.08" D-79°-22'39.08" E-79°-22'41.48" F-	150	283200	42480000.00	10620000.00

									79°-22'39.97" G- 79°-22'33.36" H- 79°-22'20.77"				
25	1538200202	Morrum	Dhasan	Rath	Gadhar - 153820	01, 23/2 Khand no 2	26.0000	A-25°-43'7.13" B-25°-43'10.57" C-25°-43'13.73" D-25°-43'16.31" E-25°-43'22.3" F-25°-43'31.84" G-25°-43'26.55" H-25°-43'22.14" I-25°-43'11.41"	A- 79°-22'43.46" B- 79°-22'48.08" C-79°-22'55.2" D-79°-23'2.84" E- 79°-23'19.31" F-79°-23'12.3" G-79°-23'3.5" H- 79°-22'54.53" I-79°-22'41.9"	150	416000	62400000.00	15600000.00
26	1538770201	Morrum	Dhasan	Rath	Lidhaura - 153877	1118 Khand no 1	18.0000	A-25°-34'52.14" B-25°-34'54.23" C-25°-34'47.12" D-25°-34'41.51" E-25°-34'36.75" F-25°-34'35.25" G-25°-34'34.79" H-25°-34'28.81" I-25°-34'34.53" J-25°-34'44.18"	A-79°-23'1.35" B-79°-23'4.9" C-79°-23'10" D- 79°-23'15.03" E-79°-23'24" F-79°-23'32.5" G- 79°-23'40.45" H- 79°-23'40.46" I-79°-23'15.52" J-79°-23'6.86"	150	288000	43200000.00	10800000.00
27	1538770202	Morrum	Dhasan	Rath	Lidhaura - 153877	01k, 1118 Khand No 2	16.5000	A-25°-34'52.14" B-25°-34'54.23" C-25°-35'3.84" D-25°-35'10.49" E-25°-35'15.65" F-25°-35'31.56" G-25°-35'36.23" H-25°-35'41.24" I-25°-35'41.24" J-25°-35'28.7" K-25°-35'22.43" L-25°-35'14.21" M-25°-35'11.08"	A-79°-23'1.35" B-79°-23'4.9" C- 79°-22'58.11" D- 79°-22'52.28" E- 79°-22'49.37" F- 79°-22'43.85" G- 79°-22'42.84" H- 79°-22'41.62" I-79°-22'36.73" J- 79°-22'39.78" K- 79°-22'44.97" L-79°-22'48.8" M- 79°-22'47.85"	150	264000	39600000.00	9900000.00
28	1538710205	Morrum	Dhasan	Rath	Tola Khagaran - 153871	01 Khand No 7	10.0000	A-25°-41'38.96" B-25°-41'33.34" C-25°-41'34.02" D-25°-41'40.87" E-25°-41'46.77" F-25°-41'45.3" G-25°-41'44.85"	A- 79°-22'20.69" B- 79°-22'30.34" C- 79°-22'35.95" D- 79°-22'30.93" E- 79°-22'27.16" F- 79°-22'21.32" G-79°-22'19.4"	150	160000	24000000.00	6000000.00
29	1540300201	Morrum	Dhasan	Sarila	Bilgaon - 154030	1/1 Khand no 01	15.0000	A-25°-46'26" B-25°-46'30.4" C-25°-46'32.19" D-25°-46'28.21" E-25°-46'26.52" E-25°-46'25.34"	A- 79°-22'17.26" B- 79°-22'15.73" C- 79°-22'44.23" D- 79°-22'49.68" E- 79°-22'46.66" E-79°-22'33.2"	150	240000	36000000.00	9000000.00

2. ई-निविदा सह ई-नीलामी द्वारा नदी तल स्थिति उपखनिज के खनन पट्टे/अधिकतम अवधि 05 वर्ष के लिये स्वीकृत किये जायेंगे। पट्टे की अवधि की गणना खनन पट्टा विलेख निष्पादन की तिथि से की जाएगी।

3. ई-निविदा सह ई-नीलामी की बिड/बोली उप खनिज की प्रति घन मीटर के लिए दी जाएगी, जो उ०प्र० उपखनिज (परिहार) नियमावली-2021 के अनुसूची-1 में निर्धारित रायल्टी की दर से कम नहीं होगी। इससे भिन्न बिड/बोली दिए जाने पर बिड/बोली स्वीकार नहीं की जायेगी तथा प्रीबिड अनैस्ट मनी जम्ब कर ली जाएगी प्राप्त उच्चतम बिड/बोली की दर (रूपया प्रति घन मी०) को क्षेत्र में आंकलित मात्रा (घन मी०) से गुणा कर प्रथम वर्ष की नीलामी की देय धनराशि आगणित की जायेगी।

4. ई-निविदा सह ई-नीलामी दो चरणों में होगी। प्रथम चरण में ई-निविदा संपन्न की जायेगी जिसके दौरान सभी बिडर्स को एक बार ई-निविदा (e-tender) देने का मौका प्रदत्त होगा जो पुनरीक्षित (Revise) नहीं किया जा सकेगा। ई-निविदा में प्राप्त उच्चतम निविदा को आधार मूल्य (Floor Price) मानते हुए द्वितीय चरण में ई-नीलामी कराया जायेगा, जिसके दौरान बिडर्स ई नीलामी हेतु निर्धारित तिथि एवं अवधि में ई-बोली दे सकता है। ई-नीलामी के दौरान केवल उच्चतम बोली को ही प्रदर्शित किया जायेगा जिसको देखते हुए बिडर अपना बोली पुनरीक्षित कर बढ़ा सकते है।

5. किसी क्षेत्र के ई-निविदा सह ई-नीलामी हेतु बिडर्स को बिड में भाग लेने से पूर्व प्री बिड अनैस्ट मनी जमा करना अनिवार्य होगा, जिसकी गणना क्षेत्र में वार्षिक आंकलित खनन योग्य मात्रा एवं उपखनिज की रायल्टी दर से गुणा कर प्राप्त धनराशि का 25 प्रतिशत होगा।

6. एम०एस०टी०सी० लि० (भारत सरकार का उपक्रम) को सेवा प्रदाता के रूप में चयनित किया गया है, जिसके द्वारा राज्य सरकार की ओर से ई-निविदा सह ई-नीलामी की कार्यवाही सम्पादित की जाएगी। ई-निविदा सह ई-नीलामी द्वारा परिहार पर देने की सम्पूर्ण प्रक्रिया ऑनलाइन एम०एस०टी०सी० के ई-ऑक्शन पोर्टल www.msstcecommerce.com पर की जाएगी।

7. इच्छुक आवेदकों के लिए ऑनलाइन बिड/बोली हेतु class III Singing type डिजिटल सिग्नेचर सर्टिफिकेट (DSC) होना आवश्यक है। एम०एस०टी०सी० के उपरोक्त पोर्टल पर जाकर अर्ह आवेदक अपने पंजीकरण की कार्यवाही पूर्ण करने के पश्चात् ही ई-निविदा सह ई-नीलामी में भाग ले सकेंगे। ई-निविदा सह ई-नीलामी की सम्पूर्ण प्रक्रिया के दौरान डी०एस०सी० की वैधता बनाये रखने की जिम्मेदारी आवेदक की होगी।

8. पंजीकृत आवेदक निर्धारित पोर्टल पर प्रत्येक क्षेत्र के लिए अलग अलग आवेदन शुल्क एवं प्रत्येक क्षेत्र हेतु निर्धारित अनैस्ट मनी एम०एस०टी०सी० के पोर्टल पर प्रदर्शित प्रक्रिया के अनुसार एम०एस०टी०सी० के पेमेंट गेटवे के माध्यम से जमा करना होगा। किसी व्यक्ति/फर्म/कंपनी के पक्ष में पूर्व से 02 (दो) क्षेत्र या कुल 50 हेक्टेयर क्षेत्रफल से बिड अधिक के खनन पट्टे धारित होने पर वे बिड में भाग नहीं ले सकेंगे। इच्छुक व्यक्ति/फर्म/कंपनी (आवेदक) ई-निविदा सह ई-नीलामी में भाग लेने के लिए सरकार के पक्ष में रू०-15,000 (रू० पन्द्रह हजार) का आवेदन शुल्क एम०एस०टी०सी० पेमेंट गेटवे के माध्यम से जमा करना होगा, जो अप्रतिदेय (Non refundable) होगा।

9. ई-निविदा सह ई-नीलामी में भाग लेने हेतु इच्छुक व्यक्ति/फर्म/कंपनी को एम०एस०टी०सी० में पंजीकरण कराना अनिवार्य होगा। पंजीकरण हेतु व्यक्ति/फर्म/कंपनी को ई-ऑक्शन पोर्टल www.msstcecommerce.com पर उपलब्ध ऑनलाइन फॉर्म भरना पड़ेगा जिसके दौरान बिडर्स अपने लिए स्वयं जनित यूजर आई०डी० एवं पासवर्ड बनायेंगे। इस ऑनलाइन पंजीयन के उपरांत बिडर्स को एम०एस०टी०सी० को ऑनलाइन फॉर्म भेजना अनिवार्य होगा, साथ ही बिडर्स को वार्षिक पंजीकरण शुल्क जी०एस०टी० सहित रू०-2,360 (रू० दो हजार तीन सौ साठ मात्र) एम०एस०टी०सी० पेमेंट गेटवे के माध्यम से ऑनलाइन देय होगा। अनिवार्य अभिलेख एवं वार्षिक पंजीकरण शुल्क की प्राप्ति के पश्चात् ही बिडर्स का लागिन आई०डी०, पासवर्ड एवं अकाउंट एम०एस०टी०सी० के निर्धारित पोर्टल पर चालू (Activate) होगा। पूर्व में पंजीकृत बिडर्स जिसके पंजीकरण की अवधि वैध है, उन्हें पंजीकरण शुल्क देना नहीं होगा परन्तु नए नियमों के अनुसार आवश्यक अभिलेख यथा हैसियत प्रमाण पत्र आदि प्रस्तुत करना अनिवार्य होगा, जिसके पश्चात् ही उनका पंजीकरण चालू (Activate) हो पायेगा।

10. पंजीकरण हेतु बिडर्स द्वारा स्वप्रमाणित निम्न अभिलेख/प्रमाण पत्र स्कैन कर एम०एस०टी०सी० के पोर्टल पर अपलोड करना अनिवार्य होगा :-

- 1) आवेदक के आधार कार्ड की प्रति, फर्म की दशा में फर्म के भागीदारों के आधार कार्ड की प्रति तथा कंपनी के मामले में कार्पोरेट अफेयर्स मंत्रालय भारत सरकार द्वारा निर्गत कंपनी के प्रबंध निदेशक का Director Identification Number (DIN) के प्रमाण पत्र की प्रति।
- 2) आवेदक का अद्विधिक चरित्र प्रमाण पत्र, फर्म के मामले में भागीदारों के अद्विधिक चरित्र प्रमाण की प्रति तथा कंपनी के मामले में प्रबंध निदेशक का इस आशय का शपथ पत्र की कंपनी को किसी अपराधिक वाद में दण्डित नहीं किया गया है। चरित्र प्रमाण पत्र उस जिले जिलाधिकारी द्वारा प्रदत्त होगा, जहाँ आवेदक स्थाई रूप से निवास करता हो।
- 3) आवेदक का पैनकार्ड की प्रति, फर्म या कंपनी के मामले में उसका पैनकार्ड एवं जी०एस०टी० नं० की प्रति।
- 4) बैंक खाते का विवरण, जिससे ई-निविदा सह ई-नीलामी से सम्बंधित समस्त वित्तीय हस्तांतरण किया जायेगा, यथा बैंक का नाम, खाता संख्या आई०एफ०एस०सी० कोड, तथा एक निरस्त चेक की प्रति।
- 5) जिलाधिकारी अथवा प्राधिकृत अधिकारी द्वारा जारी किया गया खनन देय बकाया न होने का प्रमाण पत्र। जहाँ आवेदक राज्य के भीतर कोई खनिज परिहार धारित नहीं करता है वहाँ इस आशय का शपथ पत्र की प्रति।
- 6) स्वयं का हैसियत प्रमाण पत्र अथवा हैसियत प्रमाण पत्र के साथ बैंक गारन्टी, जो बोली की धनराशि के 25 प्रतिशत की कीमत से कम न हो।

11. एम०एस०टी०सी० द्वारा भूतत्व एवं खनिकर्म निदेशालय की वेबसाइट से वसूली प्रमाण पत्र एवं ब्लैक लिस्ट की सूची से मिलान करने के उपरान्त केवल उन्हीं व्यक्ति/फर्म/कंपनी का पंजीकरण किया जायेगा, जो उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 के प्राविधानों के अन्तर्गत अर्ह हो। नियम-26 के अनुसार निम्नलिखित व्यक्ति/फर्म/कंपनी ई-निविदा सह ई-नीलामी प्रक्रिया में भाग नहीं ले सकते है:-

- 1) जो भारतीय राष्ट्रिक नहीं है।
- 2) जिसके विरुद्ध खनिज देय बकाया है।
- 3) जिसने उस जिले के जिलाधिकारी अथवा राज्य सरकार द्वारा प्राधिकृत अधिकारी जहाँ वह स्थाई रूप से निवास करता है से चरित्र प्रमाण पत्र प्राप्त नहीं कर लिया है। शर्त यह है कि उक्त चरित्र प्रमाण पत्र पुलिस सत्यापन के आधार पर दिया गया हो।
- 4) जिसने अपने आधार कार्ड की प्रति प्रस्तुत न की हो।
- 5) जिसका नाम काली सूची में दर्ज हो।

6) फर्म/कम्पनी के मामलों में जिसने पैनकार्ड तथा जी0एस0टी0 पंजीकरण प्रमाण पत्र प्रस्तुत न किया हो।

7) जिसने हैसियत प्रमाण पत्र अथवा हैसियत प्रमाण पत्र के साथ बैंक गारन्टी, जो बोली की धनराशि का 25 प्रतिशत की कीमत से कम न हो प्रस्तुत न किया हो।

12. ऑनलाईन ई-निविदा डालने तथा ई-नीलामी की बोलने की विधि का पूर्ण विवरण सेवा प्रदाता संस्था एम0एस0टी0सी0 के वेब पोर्टल www.mstcecommerce.com पर प्रदर्शित की जायेगी।

13. ई-निविदा सह ई-नीलामी में भाग लेने के लिये इच्छुक व्यक्ति/फर्म/कम्पनी को प्रत्येक क्षेत्र के लिये पृथक-पृथक रु0-15000 (रु0 पन्द्रह हजार मात्र) का शुल्क जो अप्रतिदेय होगा तथा अर्नेस्ट मनी जो विज्ञप्ति में क्षेत्र के नाम सम्मुख अंकित हो, जमा किया जाना होगा।

14. सफल बोलीदाता/निविदादाता को छोड़कर शेष बोलीदाता/निविदादाता द्वारा जमा बयाने की धनराशि (अर्नेस्ट मनी) पंजीकरण के समय दिये गये बैंक खाते में वापस कर दी जायेगी। आवेदक द्वारा पंजीकरण के समय दिये गये बैंक खाते में बदलाव मान्य नहीं किया जायेगा। विशेष परिस्थितियों में निदेशक, भूतत्व एवं खनिकर्म निदेशालय के अनुमोदन उपरान्त बैंक खाते का बदलाव किया जा सकता है।

15. जहां किसी भी कारण से ई-निविदा सह ई-नीलामी की प्रक्रिया पूरी न हो वहां कम से कम 07 दिन की अल्प अवधि की नोटिस देने के पश्चात् पुनः ई-निविदा सह ई-नीलामी की जा सकती है।

16. अधिकतम दो खनन पट्टे या 50 हे0 से अधिक के क्षेत्र को, उ0प्र0 राज्य में किसी व्यक्ति/फर्म/कम्पनी के पक्ष में स्वीकृत नहीं किया जायेगा। यदि किन्हीं परिस्थितियों में एक व्यक्ति/फर्म/कम्पनी द्वारा अपने पक्ष में दो खनन पट्टे या 50 हे0 से अधिक के खनन पट्टे स्वीकृत करा लिया जाता है, तो अन्त में स्वीकृत खनन पट्टे निरस्त कर पट्टा अन्तर्गत जमा सम्पूर्ण धनराशि जब्त कर ली जायेगी तथा केवल प्रारम्भ के दो क्षेत्र अथवा 50 हे0 के खनन पट्टे ही अनुमन्य होंगे। परन्तु यदि आवेदक स्वयं अपने पक्ष में दो खनन पट्टे या 50 हे0 से अधिक के खनन पट्टे हेतु जारी लेटर आफ इन्टेन्ट की सूचना देता है, तो उक्त सीमा के अन्तर्गत कोई भी खनन पट्टा क्षेत्र के चयन का उसे अधिकार होगा तथा शेष क्षेत्रों की जमा धनराशि पुष्टि के उपरान्त यथावत वापस कर दी जायेगी।

17. ई-निविदा सह ई-नीलामी की प्रक्रिया:-

1) ई-निविदा सह ई-नीलामी दो चरणों में की जायेगी। प्रथम चरण में केवल ई-निविदा विज्ञापन में निर्धारित तिथि एवं समय के अन्तर्गत डाली जायेगी। बिड की दर प्रत्येक उपखनिज के लिये प्रतिघन मीटर के लिये दी जायेगी जो सम्बन्धित उपखनिज के लिये नियमावली-2021 के अनुसूची-1 में उल्लिखित रायल्टी की दर से कम नहीं होगा। विज्ञप्ति के अनुसार क्षेत्रवार प्राप्त ई-निविदा को एक साथ न खोलकर पृथक-पृथक खोला जायेगा। प्रत्येक क्षेत्र के प्रथम चरण की ई-निविदा खोलने के तत्काल 02 घण्टे बाद द्वितीय चरण की ई-नीलामी की कार्यवाही प्रारम्भ की जायेगी।

2) प्रथम चरण की समाप्ति के उपरान्त निम्नानुसार प्रक्रिया अपनायी जायेगी:-

(क) यदि प्रथम चरण में एक ही बिड प्राप्त होती है और उक्त बिड (ऑफर) में प्रति घन मीटर दिया गया दर नियमावली-2021 के प्रथम अनुसूची में उस उपखनिज के लिये निर्धारित रायल्टी दर से 400 प्रतिशत से अधिक है तथा शेष शर्तें पूर्ण करता हो तो जिलाधिकारी द्वारा उस निविदा दाता के पक्ष में लेटर आफ इन्टेन्ट जारी किया जायेगा।

(ख) यदि प्रथम चरण में केवल एक ही बिड प्राप्त होता है और उक्त बिड (आफर) में प्रति घन मीटर में दिया गया दर नियमावली-2021 के प्रथम अनुसूची में उस उपखनिज के लिये निर्धारित रायल्टी दर से अधिक परन्तु 400 प्रतिशत से कम है तो जिलाधिकारी क्षेत्र की भौगोलिक स्थिति, खनिज की उपलब्धता, खनिज की गुणवत्ता, उपखनिज का बाजार मूल्य, उस क्षेत्र में खनिज की मांग, क्षेत्र में अवैध खनन की सम्भावना, राजस्व की प्राप्ति आदि पर विचार करते हुये स्वविवेक से एकल निविदादाता के पक्ष में लेटर आफ इन्टेन्ट जारी करने अथवा न करने के सम्बन्ध में निर्णय लेंगे।

(ग) यदि प्रथम चरण में एक से अधिक परन्तु पाँच या पाँच से कम बिड प्राप्त होता है तो सभी बिड कर्ता द्वितीय चरण की ई-नीलामी की प्रक्रिया में भाग लेने हेतु अर्ह होंगे तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में जिलाधिकारी द्वारा लेटर आफ इन्टेन्ट जारी किया जायेगा।

(घ) यदि पाँच से अधिक बिड/आफर प्राप्त होते हैं तब केवल पाँच सर्वाधिक निविदाकार ही द्वितीय चरण की ई-नीलामी में भाग लेने हेतु अर्ह होंगे तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में ही जिलाधिकारी द्वारा लेटर आफ इन्टेन्ट जारी किया जायेगा।

- 3) उपरोक्त प्रस्तर-17(2)(ग)(घ) के अनुसार प्रथम चरण के योग्य बोलों का द्वितीय चरण की नीलामी में भाग ले सकते हैं।
- 4) द्वितीय चरण में ई-नीलामी की प्रक्रिया की जायेगी। ई-नीलामी की प्रक्रिया प्रथम चरण की अग्रसारित प्रक्रिया होगी, जिसमें प्रथम चरण में प्राप्त उच्चतम बिड/आफर द्वितीय चरण की ई-नीलामी के लिये न्यूनतम बोली (Floor Price) स्वतः निर्धारित हो जायेगी।
- 5) ई-नीलामी की प्रक्रिया जो ई-निविदा खोलने के तत्काल दो घण्टे बाद प्रारम्भ होगी, में इच्छुक एवं अर्ह व्यक्ति/फर्म/कम्पनी बोली में कई बार भाग ले सकता है। ई-नीलामी की ऑनलाइन प्रक्रिया में स्क्रीन पर अधिकतम बोली प्रदर्शित होती रहेगी और प्रदर्शित बोली से अधिक बोली ऑनलाइन ही दिया जा सकता है।
- 6) निर्धारित समय के पश्चात् बोली बन्द हो जायेगी और उसके उपरान्त कोई बोली नहीं दिया जा सकता है। बोली के अन्तिम समय में यदि कोई और बोली प्राप्त होती है तो नीलामी की बोली का समय स्वतः 05 मिनट के लिये बढ़ जायेगा। यह प्रक्रिया तब तक जारी रहेगी जब तक 05 मिनट के अन्तराल में कोई और बोली प्राप्त नहीं होती है।
- 7) ई-निविदा सह ई-नीलामी की कालयोजना एवं अवधि निम्नानुसार सम्पादित की जायेगी:-

प्री-बिड अर्नेस्ट मनी जमा करने की अवधि	ई-निविदा से पूर्व एम0एस0टी0सी0 में अपेक्षित प्री बिड ईएमडी एवं आवेदन शुल्क एम0एस0टी0सी0 वेबसाइट पर वर्णित दिशा निर्देशों के अनुसार जमा करने की जिम्मेदारी बोलीदाता की है एवं बोलीदाता यह सुनिश्चित कर लें।	
प्रथम चरण ई-निविदा (ई-टेंडर) की अवधि	12-12-2024 (10:00 बजे) से 17-12-2024 (17:00 बजे) तक	
विकास में क्षेत्र क्रमांक संख्या	प्रथम चरण में प्राप्त ई-निविदा (बिड) का खोला जाना व मूल्यांकन	द्वितीय चरण की ई-नीलामी
1	18-12-2024 10:00 से 12:00 तक	18-12-2024 12:00 से 14:00 तक
2	18-12-2024 10:00 से 12:00 तक	18-12-2024 12:00 से 14:00 तक
3	18-12-2024 13:00 से 15:00 तक	18-12-2024 15:00 से 17:00 तक
4	18-12-2024 13:00 से 15:00 तक	18-12-2024 15:00 से 17:00 तक
5	19-12-2024 10:00 से 12:00 तक	19-12-2024 12:00 से 14:00 तक
6	19-12-2024 10:00 से 12:00 तक	19-12-2024 12:00 से 14:00 तक
7	19-12-2024 13:00 से 15:00 तक	19-12-2024 15:00 से 17:00 तक
8	19-12-2024 13:00 से 15:00 तक	19-12-2024 15:00 से 17:00 तक
9	20-12-2024 10:00 से 12:00 तक	20-12-2024 12:00 से 14:00 तक
10	20-12-2024 10:00 से 12:00 तक	20-12-2024 12:00 से 14:00 तक
11	20-12-2024 13:00 से 15:00 तक	20-12-2024 15:00 से 17:00 तक
12	20-12-2024 13:00 से 15:00 तक	20-12-2024 15:00 से 17:00 तक
13	23-12-2024 10:00 से 12:00 तक	23-12-2024 12:00 से 14:00 तक
14	23-12-2024 10:00 से 12:00 तक	23-12-2024 12:00 से 14:00 तक
15	23-12-2024 13:00 से 15:00 तक	23-12-2024 15:00 से 17:00 तक
16	23-12-2024 13:00 से 15:00 तक	23-12-2024 15:00 से 17:00 तक
17	24-12-2024 10:00 से 12:00 तक	24-12-2024 12:00 से 14:00 तक
18	24-12-2024 10:00 से 12:00 तक	24-12-2024 12:00 से 14:00 तक
19	24-12-2024 13:00 से 15:00 तक	24-12-2024 15:00 से 17:00 तक
20	24-12-2024 13:00 से 15:00 तक	24-12-2024 15:00 से 17:00 तक
21	26-12-2024 10:00 से 12:00 तक	26-12-2024 12:00 से 14:00 तक
22	26-12-2024 10:00 से 12:00 तक	26-12-2024 12:00 से 14:00 तक
23	26-12-2024 13:00 से 15:00 तक	26-12-2024 15:00 से 17:00 तक
24	26-12-2024 13:00 से 15:00 तक	26-12-2024 15:00 से 17:00 तक
25	27-12-2024 10:00 से 12:00 तक	27-12-2024 12:00 से 14:00 तक
26	27-12-2024 10:00 से 12:00 तक	27-12-2024 12:00 से 14:00 तक
27	27-12-2024 13:00 से 15:00 तक	27-12-2024 15:00 से 17:00 तक
28	27-12-2024 13:00 से 15:00 तक	27-12-2024 15:00 से 17:00 तक
29	30-12-2024 10:00 से 12:00 तक	30-12-2024 12:00 से 14:00 तक

- 8) परिणाम की घोषणा एवं उसका प्रदर्शन:-

(क) प्रथम चरण की निविदा प्रक्रिया का परिणाम निविदाकार (Zindor) के लॉगिन पर प्रदर्शित होगा। प्रथम चरण के निविदा प्रक्रिया के समापन के पश्चात् अधिकतम निविदा धनराशि (बिडिंग एमाउन्ट) प्रदर्शित की जायेगी। सभी निविदाकार द्वितीय चरण की बोली हेतु वे योग्य है अथवा नहीं को भी लॉगिन कर जान सकते है।

(ख) एकल निविदा के मामलों को छोड़कर शेष मामलों में द्वितीय चरण की ई-नीलामी समाप्त होने के उपरान्त प्राप्त अधिकतम बोली उसके बोलीदाता का विवरण एम0एस0टी0सी0 के निर्धारित पोर्टल पर प्रदर्शित किया जायेगा।

18. पट्टे का दिया जाना: नियमावली के नियम-28 के प्राविधानों के अनुसार ई-निविदा सह ई-नीलामी के मामले में उस बोली या प्रस्ताव को उपरोक्त प्रस्तर-17(2) में दिये गये प्रक्रिया के अनुसार जिलाधिकारी स्वीकार करेंगे। जिलाधिकारी द्वारा सफल एवं नियमानुसार अर्ह बोलीदाता/निविदादाता को उनके द्वारा प्रस्तुत मूल अभिलेख के सत्यापन के एक सप्ताह के अन्दर लेटर आफ इन्टेंट निर्गत किया जायेगा।

19. ई-नीलामी समाप्त होने के पश्चात् 03 कार्य दिवस के अन्दर सफल बोलीदाता को अपने मूल अभिलेख का सत्यापन उस जनपद के जिलाधिकारी, जहां क्षेत्र स्थित है, के द्वारा कराना होगा। अभिलेख-सत्यापन के पश्चात् ही जिलाधिकारी द्वारा आशय पत्र (लेटर आफ इन्टेंट) जारी किया जायेगा। सत्यापन में यदि कोई अभिलेख अथवा प्रमाण पत्र कूटरचित, असत्य अथवा गलत पाया जाता है तो लेटर आफ इन्टेंट जारी नहीं किया जायेगा तथा बयाने की धनराशि (अर्नेस्ट मनी) जब्त कर ली जायेगी।

20. लेटर आफ इन्टेंट में निम्न विवरण होंगे :-

- 1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना पट्टा क्षेत्र के लिये विज्ञप्ति में आंकलित मात्रा घन मीटर को ई-निविदा/ई-नीलामी की दर रुपया घन प्रति मीटर से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।
- 2) सफल बोलीदाता/निविदादाता, पट्टे की निर्वन्धनों और शर्तों का यथोचित पालन करने के लिये प्रतिभूति के रूप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किस्त के रूप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 20 प्रतिशत दो कार्य दिवसों के अन्दर जमा करेगा। बयाने की धनराशि (अर्नेस्ट मनी) प्रथम किस्त में समायोजित कर ली जायेगी।
- 3) पट्टे के प्रथम वर्ष की शेष किस्ते एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिये निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-2021 के पंचम अनुसूची के अनुसार जमा की जायेगी। पूर्व के परिहारधारको द्वारा पंचम अनुसूची प्रक्रिया अन्तर्गत धनराशि जमा करने के अनुरोध पर जिलाधिकारी द्वारा कार्यवाही की जायेगी।
- 4) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन करायेगा जिसमें सीमा बिन्दुओं का जिओ-कोऑर्डिनेटस भी इंगित किया जायेगा तथा नियम-36 के अनुसार सीमा स्तम्भ लगायेगा और इसका सदैव अनुरक्षण करेगा।
- 5) प्रत्येक पट्टाधारक द्वारा नियम-35 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय अश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
- 6) आशय पत्र (लेटर आफ इन्टेंट) जारी होने के एक माह के भीतर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किस्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
- 7) पर्यावरण स्वच्छता प्रमाण पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रियां तत्काल प्रारम्भ की जानी होगी।

21. सफल बोलीदाता/निविदादाता द्वारा धनराशि जमा करने की रीति :

- 1) पट्टे की अधिकतम अवधि 05 वर्ष होगी, परन्तु बोली/निविदा की धनराशि प्रथम वर्ष के लिये मानी जायेगी। जिलाधिकारी द्वारा निर्धारित मात्रा यदि पर्यावरण स्वच्छता प्रमाण पत्र में अनुमन्य मात्रा से भिन्न होने पर पर्यावरण स्वच्छता प्रमाण पत्र की मात्रा अनुमन्य होगी। पट्टा क्षेत्र हेतु अनुमन्य मात्रा को प्रथम वर्ष के लिये प्राप्त बोली की दर से गुणा कर प्रथम वर्ष हेतु नीलामी की धनराशि निर्धारित की जायेगी। अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार प्रथम वर्ष एवं अनुवर्ती वर्षों के लिये पट्टा धनराशि नियमावली-2021 के पंचम अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी।
- 2) लेटर आफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 20 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि का 45 प्रतिशत के समतुल्य धनराशि सम्बन्धित जनपद में विभाग के निर्धारित लेखाशीर्षक में लेटर आफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर प्री बिड अर्नेस्ट मनी समायोजित करते हुये जमा किया जाना होगा। प्रीबिड अर्नेस्ट मनी की धनराशि एम0एस0टी0सी0 द्वारा सम्बन्धित जनपद के जिलाधिकारी को चेक/ड्राफ्ट के माध्यम से अथवा आनलाईन हस्तान्तरित की जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।
- 3) प्रथम वर्ष के लिये शेष 80 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों के लिये पट्टा धनराशि नियमावली में निर्धारित पंचम अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी। उक्त अनुसूची में नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम-59 के अनुसार देय धनराशि व्याज सहित वसूल की जायेगी।

4) पट्टाधारक द्वारा पट्टा धनराशि के किशतो के सापेक्ष राज्य सरकार अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) आदि नियमानुसार जमा किया जायेगा।

22. शर्तें :-

- 1) ई-निविदा सह ई-नीलामी में भाग लेने से पूर्व क्षेत्र में आंकलित उपखनिज की मात्रा, गुणवत्ता एवं खनन स्थल के लिये पहुँच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर बिडर स्वयं आश्वस्त हो ले। ई-निविदा सहई-नीलामी में भाग लेने के पश्चात् इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नहीं किया जायेगा।
- 2) पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित किया जायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बों को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाएँ गये सीमांकन को इंगित करने के लिये आवश्यक होगा।
- 3) पट्टा विलेख के निष्पादन के दिनांक से तत्काल खनन संक्रियायें प्रारम्भ करेगा और तत्पश्चात् जानबूझ कर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षता पूर्ण रीति से कुशल कारीगर की भांति करेगा।
- 4) पट्टाधारक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट/तोल मशीन का निर्माण करेगा। पट्टाधारक द्वारा उक्त चेक पोस्ट/ गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई- प्रपत्र एम0एम0-11 पर अंकित वार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगा और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गई समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
- 5) पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित वार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैन लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-2021 के नियम-60 के अन्तर्गत शास्ति का भागीदार होगा।
- 6) पट्टेदार 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा।
- 7) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- 8) नदी की जलधारा में सक्रिय मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
- 9) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिज का विक्रय मूल्य प्रदर्शित करेगा।
- 10) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- 11) विज्ञापित क्षेत्रों के सम्बन्ध में पट्टा स्वीकृति की कार्यवाही मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों के अधीन होगी।
- 12) नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
- 13) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।
- 14) शर्त संख्या-19 के अनुसार ई-नीलामी के पश्चात् 03 कार्य दिवस के अन्दर मूल अभिलेख का सत्यापन नहीं कराने पर बयाने की धनराशि (अनेस्ट मनी) जब्त कर ली जायेगी।
- 15) पट्टाधारक द्वारा वन अनापत्ति एवं पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का अनुपालन किया जायेगा। खनिजों के परिवहन के लिये वन भूमि/वन मार्ग का प्रयोग नियमानुसार वन विभाग से अनुमति प्राप्त कर किया जायेगा।
- 16) प्रकाशित विज्ञप्ति में यदि किसी प्रकार का कोई संशोधन किया जाता है तो, संशोधन की सूचना www.mstcecommerce.com पर प्रदर्शित की जायेगी। विज्ञप्ति में संशोधन की सूचना अलग से आवेदक को नहीं दी जायेगी।
- 17) सार्वजनिक सड़क, जलाशय, नहर, रेलवे/रेलवे लाईन, निवसित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।
- 18) पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति अनुवर्ती प्रस्तावक को अन्तरित किये जाने में प्रस्तावक को कोई आपत्ति नहीं होगी।
- 19) अनुमोदित जिला सर्वेक्षण रिपोर्ट (डी0एस0आर) में दी गयी समस्त शर्तों का पालन करना होगा।

जिलाधिकारी
Hamirpur |

पत्रांक व दिनांक तदैव।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख, सचिव, उ0प्र0 शासन, भूतत्व एवं खनिकर्म अनुभाग लखनऊ।

2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन, लखनऊ।
3. आयुक्त, चित्रकूटधाम मण्डल बांदा।
4. शाखा प्रबंधक MSTC Limited भूतल वेयर हाउसिंग भवन CWC क्षेत्रीय कार्यालय परिसर विभूतिखंड गोमतीनगर लखनऊ 226010।
5. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, प्रयागराज।
6. प्रभागीय वनाधिकारी, हमीरपुर।
7. जिला सूचना अधिकारी हमीरपुर को व्यापक प्रचार प्रसार हेतु।
8. जिला सूचना विज्ञान अधिकारी, हमीरपुर को जिले की वेबसाईट पर अपलोड करने हेतु।
9. उपजिलाधिकारी, हमीरपुर, मौदहा, सरीला व राठ को इस निर्देश के साथ कि विज्ञप्ति का व्यापक प्रचार प्रसार कराये।
10. नाजिर सदर, कलेक्ट्रेट हमीरपुर को कलेक्ट्रेट के सूचना पट पर चस्पा करने हेतु।

जिलाधिकारी
Hamirpur |



Signature Not Verified



Digitally signed by
Date: 2024.11.13 18:01:03
Hamirpur
District Magistrate

ANNEXURE- R-12/4

कार्यालय जिलाधिकारी, हमीरपुर
(खनन अनुभाग)

संख्या- 1447 / खनिज-एम0एम0सी0-तीस-विधि (2024-25)

दिनांक- 20/12/2024

आशय पत्र (लेटर ऑफ इन्टेंट)

मै0 एम0पी0एल0 इन्फ्रा,
पता-41 रायपुर आई0आई0एम0 रोड़, लखनऊ
प्रो0 मो0 जावेद पुत्र श्री मो0 अजीज
निवासी-41 रायपुर आई0आई0एम0 रोड़ नियर स्टार प्लाजा,
आई0आई0एम0 रोड़ जानकीपुरम, लखनऊ उत्तर प्रदेश।

भूतत्व एवं खनिकर्म विभाग, उत्तर प्रदेश शासन द्वारा निर्गत शासनादेश संख्या-2168/86-2019-57 (सामा0)/2017 दिनांक-09.10.2019 में उल्लिखित निर्देशानुसार उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 वर्तमान में नियमावली-2021 के अध्याय-चार के अन्तर्गत 'ई-निविदा सह ई-नीलामी' के माध्यम से जनपद हमीरपुर के बालू/गौरम के क्षेत्रों को 05 वर्ष की अवधि के लिये खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति संख्या-1152/खनिज-एम0एम0सी0-तीस-विज्ञप्ति मौरम (2024-25) दिनांक-09.11.2024 जारी की गई थी। उपरिलिखित विज्ञप्ति दिनांक-09.11.2024 के क्रम में MSTC से प्राप्त आख्या दिनांक-26.12.2024 के अनुसार आप द्वारा जनपद की तहसील राठ के ग्राम गढहर 01 खण्ड संख्या-01 में स्थित 17.700 हे0 पर बालू/गौरम खनन पट्टा प्राप्त करने हेतु रुपये-619/- (शब्दों में रुपये छः सौ उन्नीस मात्र) प्रति घन मी0 की दर से बोली दी है, जो सर्वाधिक एवं सन्तोषजनक पाये जाने पर औपबन्धिक रूप से स्वीकार की जाती है। शासनादेश दिनांक-09.10.2019 के बिन्दु संख्या-19 के उप बिन्दु (2) में 'आशय पत्र' प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 20 प्रतिशत प्रथम किश्त अर्थात् पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि का 45 प्रतिशत के समतुल्य धनराशि (जिसमें प्री बिड अर्नेस्ट मनी समायोजित हो) जनपद हमीरपुर में भूतत्व एवं खनिकर्म विभाग के निर्धारित लेखाशीर्षक में आशय पत्र जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा। प्री-बिड अर्नेस्ट मनी की धनराशि MSTC द्वारा जनपद हमीरपुर के जिलाधिकारी को चेक/ड्राफ्ट के माध्यम से अथवा आनलाइन हस्तान्तरित की जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शर्तें:-

- (1) क्षेत्र में आंकलित खनिज की मात्रा 2,83,200 घन मी0 पर आपके द्वारा दी गयी दर रू0-619/- प्रति घन मी0 के हिसाब से कुल रू0-17,53,00,800/-की धनराशि प्रथम वर्ष में देय होगी तथा आगामी वर्षों में प्रति वर्ष 10% की उत्तरोत्तर वृद्धि के साथ देय होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिये प्रतिभूति के रूप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि 20 प्रतिशत दो कार्य

- दिवसों के अन्दर जमा करेगा। प्रस्तावक द्वारा बयाने की जमा धनराशि (अर्नेस्ट मनी) को प्रथम किस्त में समायोजित कर ली जायेगी।
- (3) पट्टे के प्रथम वर्ष की शेष किस्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिये निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ उ०प्र० उपखनिज (परिहार) नियमावली-2021 के पंचम अनुसूची के अनुसार जमा की जायेगी।
 - (4) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन करायेगा (जिसमें सीमा बिन्दुओं का जीओ-कोआर्डिनेट्स भी इंगित किया जायेगा) तथा नियम-36 के अनुसार सीमा-स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
 - (5) चयनित आवेदक नियम-35 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 सपठित अधिसूचना दिनांक-15.01.2016 तथा समय-समय पर यथासंशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
 - (6) पट्टाधारक द्वारा नियम-35 के अनुसार क्षेत्र के भूमि उद्धार और पुर्नवासन उपाय हेतु वित्तीय अश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
 - (7) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किस्त की धनराशि के जमा होने के प्रमाण पत्र सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा। उक्त से अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण अनापत्ति प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
 - (8) नियम-35 में उल्लिखित उपबन्धों के अनुसार नियत की गयी एक माह की अवधि के भीतर खनन योजना प्रस्तुत नहीं किया जाता है या पर्यावरण अनापत्ति स्वीकृत हेतु आवेदन नहीं किया जाता है, तो रु०-दस हजार प्रतिदिन की शारित के लिये दायी होगा। शारित की धनराशि जमा करने में विफल होने पर उस धनराशि को जिला मजिस्ट्रेट द्वारा सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती की जायेगी यदि प्रस्तावक पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त किये जाने के एक माह के भीतर पट्टा विलेख का निष्पादन करने में विफल हो जाता है तो जिला मजिस्ट्रेट आशय पत्र निरस्त करने के पश्चात् प्रस्तावक द्वारा जमा की गयी प्रथम किस्त और प्रतिभूति धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा।
 - (9) पर्यावरण अनापत्ति प्रमाण पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल प्रारम्भ की जानी होगी।
 - (10) पट्टाधारक द्वारा राज्य सरकार अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी०सी०एस०, जिला खनिज फाउण्डेशन न्यास (डी०एम०एफ०) आदि नियमानुसार जमा किया जायेगा।
 - (11) यह कि प्रस्तुत अभिलेख कूटरचित पाये जाने की दशा में लेटर ऑफ इन्टेंट (सहमति पत्र) निरस्त कर दिया जायेगा और बयाने की धनराशि/अर्नेस्ट मनी राज्य सरकार के पक्ष में जब्त कर ली जायेगी।
 - (12) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारक को मान्य होगा।



अतिरिक्त शर्तें

1. पट्टा अभिलेख के निष्पादन के दिनांक से तीन माह के भीतर खनन संक्रियायें प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण शीति के कुशल कारीगर की भांति करेगा।
2. पट्टेदार नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
3. पट्टेदार प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-2021 के नियम-60 के अन्तर्गत शास्ति का भागीदार होगा।
4. पट्टेदार 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा।
5. पट्टेदार द्वारा सुरक्षा मानको के अनुसार खनन संक्रिया किया जायेगा।
6. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
7. नदी की जल धारा से सेक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
8. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
9. यदि पट्टेदार द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण-पत्र खनन योजना, लेटर आफ इंटेन्ट आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
10. खनन/परिवहन में जनधन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
11. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
12. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।
13. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदार को मान्य होगा।

14. पट्टेदार द्वारा राज्य अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) नियमानुसार जमा किया जायेगा।
15. पट्टेदार को खनन क्षेत्र में पहुँच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होंगे।
16. पट्टेदार को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 2021 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
17. पट्टेदार स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा, साथ ही मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन करेगा।
18. पट्टेदार नियमावली 2021 के नियम-75 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू0 2,000.00 की शारित का भागीदार होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।
19. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेदार तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ0प्र0) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
20. पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा।
21. स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी।
22. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली 2021 के नियम 61 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
23. पट्टेदार द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अगिलेख जिला क्वैरी कार्यालय, हमीरपुर में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
24. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
25. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 2021 के नियम 61 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
26. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र(यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
27. स्वीकृत खनन पट्टा क्षेत्र के भीतर निजी भूमि होने की दशा में पट्टाधारक भूमि के स्वामी को नियम-68 के प्राविधानों के अनुसार प्रतिकर का भुगतान करेगा।



28. उ०प्र० उपखनिज (परिहार) नियमावली, 2021 के नियम-35 के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेदार को किया जाना आवश्यक होगा।
29. पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति अनुवर्ती प्रस्तावक को अन्तरित किये जाने में पट्टाधारक को कोई आपत्ति नहीं होगी।
30. खनन पट्टाधारक द्वारा खनन कार्य को बन्द करने के बाद, खनन क्षेत्र और किसी भी अन्य क्षेत्र, जो कि खनन क्रियाकलाप से अस्तव्यस्त हो गये हैं उन क्षेत्रों में घास रोपण (Regrassing) किया जायेगा तथा भूमि को पुनः ऐसी स्थिति में किया जायेगा, जो पेड़ पौधे व जीव जन्तु आदि के पनपने के लिये उपयुक्त हो।
31. खनन पट्टा स्वीकृत/निष्पादित किये जाने उपरान्त जारी विज्ञप्ति में उल्लिखित आंकलित उपखनिज की मात्रा व खनन स्थल की सीमाओं में किसी प्रकार की अल्पीकरण किये जाने की मांग स्वीकार नहीं की जायेगी।
32. स्थानीय स्थिति तथा परिवेश को ध्यान रखते हुये अन्य शर्तें जो जिलाधिकारी द्वारा उचित समझी जायेगी पट्टेदार को मान्य होगा।
- अतः आपको निर्देशित किया जाता है कि खनन पट्टे के अन्तर्गत प्रथम वर्ष के लिये देय धनराशि रू० 17,53,00,800/-का 25% अर्थात् रू०-4,38,25,200/-प्रतिभूति के रूप में तथा 20 प्रतिशत रू०-3,50,60,160/-कुल धनराशि रू०-7,88,85,360/-में से बयाने के रूप में जमा धनराशि रू०-1,06,20,000/-समायोजित करते हुये शेष धनराशि रू०-6,82,65,360/-को दो कार्य दिवस के अन्दर एम०एस०टी०सी० के ई-पेमेंट गेटवे पर आर०टी०जी०एस०/एन०ई०एफ०टी० द्वारा जमा करें। यदि नियत अवधि में धनराशि जमा नहीं की जाती है तो बिना कोई नोटिस/अवसर दिये आपके द्वारा जमा की गयी बयाने की धनराशि रू०-1,06,20,000/-को राज्य सरकार के पक्ष में जब्त करते हुये आशय पत्र निरस्त कर दिया जायेगा, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा। आशय पत्र निरस्त होने के पश्चात् कोई सुनवाई का अवसर प्रदान नहीं किया जायेगा।

(धनश्याम मीना)
जिलाधिकारी
हमीरपुर

संख्या-

/तददिनांक-

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख रायिव, उ०प्र० शासन, भूतत्व एवं खनिकर्म उ०प्र०, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ०प्र० खनिज भवन, लखनऊ।
3. प्रबन्ध निदेशक, एम०एस०टी०सी० लि० द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड़ हजरतगंज लखनऊ 226001

जिलाधिकारी
हमीरपुर

ANNEXURE- R-12/5

Proposal Details

Proposal No.:	SIA/UP/MIN/552956/2025
Single Window No.:	SW/261176/2025
CAF No.:	CAF/246269/2025
Project Name:	Proposed Sand/Morrum Mining project from the riverbed of Dhasan river at Village – Gadhar 01 Khand No.- 01, Tehsil – Rath, District – Hamirpur (U.P.) by M/s M. P. L. Infra Proprieter- Mohammad Javed
State:	UTTAR PRADESH
Proposal For:	Fresh ToR
Activity:	1(a) Mining of minerals
Sector:	MIN
Application For:	Application for ToR (Category A, B1, and B2 Violation)/EC (Category B2) - Form I
Date of Submission:	13/10/2025
State File No.:	10375

Proposal History/Timeline

[Preview](#)

Activity	Start Date - End Date
ToR Granted	10/01/2025-10/01/2025 ⊕
Referred to SEIAA	26/12/2025-10/01/2025 ⊕
Proposal Accepted and Referred to SEAC	20/11/2025-09/12/2025 ⊕
MS Verification Completed	20/11/2025-20/11/2025 ⊕
Examination Completed	13/10/2025-20/11/2025 ⊕
Submitted on 13/10/2025	24/09/2025-13/10/2025 ⊕



सत्यमेव जयते

1434

File No: 10375

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
UTTAR PRADESH)

30



Dated: 10/01/2026



To,

Shri Mohammad Jawed
M/S M P L INFRA
41 Raipur, IIM Road, District- Lucknow (U.P.) , , LUCKNOW, UTTAR PRADESH, , 226201
mpljawed1234@gmail.com

Subject: Grant of Terms of Reference under the provision of the EIA Notification 2006-regarding Sand/Morrum Mining project from the riverbed of Dhasan river at Village – Gadhar 01, Khand No.- 01, Tehsil - Rath, District - Hamirpur (U.P.) by M/s M. P. L. Infra (Leased Area-17.70 Hectare).

Sir/Madam,

This is in reference to your application for Grant of Terms of Reference under the provision of the EIA Notification 2006-regarding in respect of project Proposed Sand/Morrum Mining project from the riverbed of Dhasan river at Village – Gadhar 01 Khand No.- 01, Tehsil - Rath, District - Hamirpur (U.P.) by M/s M. P. L. Infra Proprieter- Mohammad Javed submitted to Ministry vide proposal number SIA/UP/MIN/552956/2025 dated 13/10/2025.

2. The particulars of the proposal are as below:

(i) TOR Identification No.	TO25B0107UP5701076N
(ii) File No.	10375
(iii) Clearance Type	TOR
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals Proposed Sand/Morrum Mining project from the riverbed of Dhasan river at Village – Gadhar 01 Khand No.- 01, Tehsil - Rath, District - Hamirpur (U.P.) by M/s M. P. L. Infra Proprieter- Mohammad Javed
(vii) Name of Project	M/S M P L INFRA
(viii) Name of Company/Organization	HAMIRPUR, UTTAR PRADESH
(ix) Location of Project (District, State)	SEIAA
(x) Issuing Authority	no
(xi) Applicability of General Conditions	yes
(xii) Applicability of Specific Conditions	

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A and B) were submitted to the SEAC for Appraisal under the provision of EIA notification 2006 and its subsequent amendments.
4. The above-mentioned proposal has been considered by SEAC in its meeting held on 26-11-2025. The minutes of the meeting and all the Application and documents submitted [(viz. Form-1 Part A, Part B, Part C EIA, EMP)] are available on PARIVESH portal which can be accessed by scanning the QR Code above.
5. The brief about configuration of plant/equipment, products and by products and salient features of the project along with environment settings, as submitted by the Project proponent in Form-1 (Part A, B and C)/EIA & EMP Reports/presented during SEIAA are annexed to this EC as Annexure (2).
6. The SEAC, in its meeting held on 26-11-2025 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of Terms of Reference under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of specific and general conditions as detailed in Annexure (1).
7. The SEIAA in its meeting held on 26-12-2025 has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the SEAC hereby decided to grant Terms of Reference for instant proposal Mohammad Jawed under the provisions of EIA Notification, 2006 and as amended thereof subject to stipulation of specific conditions as detailed in Annexure (1).
8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.
9. The Terms of Reference to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The final EIA report after incorporation of public hearing observations/comments should be submitted to the committee for further consideration of the matter.
11. You are advised to submit the EIA-EMP report incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14.09.2006 as amended. The matter will not be considered pending till your reply or EIA/EMP report is received.
12. This issues with the approval of the Competent Authority.

Annexure 1

Specific Terms of Reference s for (Mining Of Minerals)

1. Environmental Attributes

S. No	Terms of Reference
1.1	<p><u>Additional TOR:</u></p> <p>A. Site Related Details/studies</p> <p>1. The EIA shall clearly mention the page/serial number of the project as listed in the approved DSR and attach relevant extracts.</p> <p>2. The LoI shall be in accordance with the approved DSR, and this conformity shall be explicitly demonstrated in the EIA with supporting documents.</p> <p>3. The project coordinates shall be identical to those in the approved DSR; the EIA shall demonstrate this through maps and geo-referenced overlays.</p> <p>4. Where the DSR does not specify total geological reserve, the EIA shall clarify the reserve/production framework vetted by the Mining Department. The EIA shall also address the</p>

S. No	Terms of Reference
	<p>Committee's production safeguards that:</p> <ul style="list-style-type: none"> · Annual production shall not exceed 60% of the total annual geological reserve, and · Six-monthly production shall not exceed half of the above 60% annual threshold, <p>5. The EIA shall clearly state the approved method of mining as per the mining plan (e.g., semi-mechanized, if applicable) and provide a specific list of machinery proposed under that approved method.</p> <p>6. The project proponent shall inform the concerned Mining Officer/District Mining Authority regarding issuance of ToR and EIA preparation along with complete project details.</p> <p>B. Forest, wildlife and eco-sensitivity compliance</p> <p>7. Applicability of ToR is subject to submission of a Forest Department certificate confirming that the mining site lies beyond 100 meters from the forest boundary.</p> <p>8. It shall also be certified that the site is not part of any sanctuary and lies beyond the applicable buffer/safety zone.</p> <p>9. The EIA shall indicate the distance from the nearest National Park/Sanctuary/Reserved Forest and submit the required Forest Department NOC, wherever applicable.</p> <p>C. Irrigation and river regime safeguards</p> <p>10. The project proponent shall submit NOC from the Irrigation Department/concerned authority regarding river bed mining at the time of EIA presentation.</p> <p>11. The EIA shall include a hydrological/river regime study demonstrating that the quantity proposed in the LoI can be mined without adversely affecting the geo-hydrology of the river, including seasonal flow considerations and safety zones.</p> <p>D. Cluster and cumulative impact</p> <p>12. The EIA shall examine whether the project falls within a cluster, and where applicable, a cluster/cumulative impact assessment shall be undertaken.</p> <p>13. A combined KML of all mines in the relevant cluster shall be submitted with the EIA.</p> <p>E. Study area definition and primary survey</p> <p>14. The EIA shall identify and map the core and buffer zone of the mining site.</p> <p>15. Primary survey data shall be incorporated in the EIA and used to justify baseline selection and impact pathways.</p> <p>F. DGPS-CORS/Drone mapping and site verification</p> <p>16. A drone survey of the lease area and surroundings, supported by DGPS survey using CORS networks, shall be carried out to ensure accurate ground mapping and coordinates.</p> <p>17. The project proponent shall submit latest drone videography/photographs of the site and the latest site status at the time of EIA presentation.</p> <p>G. Transportation and haul road management</p> <p>18. The transportation plan shall ensure that the haulage route does not pass through any Reserved Forest.</p> <p>19. If the proposed route traverses private land, necessary agreements/consents with landowners/competent authority shall be executed and submitted.</p> <p>20. An agreement/consent for the haulage road from lease site to the link road shall be submitted at the time of EIA presentation.</p> <p>21. The EIA shall earmark the mineral dispatch route and assess competing users of the route, with road safety and dust control measures.</p> <p>H. Air quality and dust control</p> <p>22. The EIA shall provide a site-specific dust mitigation plan for the lease area and haul roads, including technology details (e.g., water sprinklers/tankers) and implementation arrangements to be demonstrated during appraisal.</p> <p>I. Water requirement and conservation</p> <p>23. The EIA shall provide water requirement details, source of water, and the required permissions/agreements from the concerned authority/person.</p> <p>24. A water conservation and recharge plan shall be prepared with site-suitable recharge points identified in/around the project's ancillary areas and other feasible locations.</p>

S. No	Terms of Reference
	<p>J. Time-of-operation control</p> <p>25. Mining operations shall be restricted to daytime only.</p> <p>K. Plantation and green measures</p> <p>26. A site-specific plantation plan shall be prepared based on 100 trees per hectare, with species, locations, protection, survival and maintenance measures.</p> <p>27. A working plantation map with area-specific species and number of plants shall be submitted at the time of EIA presentation.</p> <p>28. Where feasible and justified, Miyawaki-type plantation details may be proposed with land availability, species mix, fencing, irrigation and minimum three-year maintenance plan.</p> <p>L. Social impact and CER</p> <p>29. A social survey shall be conducted to identify socio-economic gaps and a plan for addressing them shall be included.</p> <p>30. A development plan for the nearest/impacted villages shall be incorporated.</p> <p>31. A monitorable CER plan shall be prepared as per MoEF guidelines with at least 2% of project cost earmarked, with time-bound activities.</p> <p>M. Baseline data integrity and monitoring governance</p> <p>32. The project proponent shall inform the monitoring/data collection schedule to SEIAA/SEAC, UP and UPPCB before commencement of baseline monitoring; failure may render the data invalid for appraisal.</p> <p>33. Raw baseline monitoring data shall be annexed with the EIA report.</p> <p>34. Evidence of monitoring shall be provided through:</p> <ul style="list-style-type: none"> · Site-visit logbook, and · Real-time photographs showing instruments, lab personnel and relevant site context. <p>35. Monitoring shall be conducted as per CPCB SOP/NABET/QCI guidelines. The proprietor/authorised representative shall remain available for monitoring, and the lab responsible person shall be present at the time of EIA presentation.</p> <p>36. The EIA Coordinator and FAE shall submit a notarized affidavit confirming personal site visits and due diligence on critical issues.</p> <p>37. The original lab analysis report shall be uploaded on the Parivesh portal along with the EIA report.</p> <p>38. The details of baseline monitoring equipment used, with photographs mentioning date/time/geo-coordinates, shall be displayed during public hearing and the monitoring period details shall be reflected in the public hearing minutes.</p> <p>N. Safety measures</p> <p>39. Include a river safety & flood-risk protocol identifying safe working windows and mandatory stoppage during high-flow/flood warnings.</p> <p>40. Map river-side/crossing structures and embankments/ghats etc., define safety buffers, and mark no-mining/prohibited zones to prevent scour/erosion/channel shift.</p> <p>41. Specify safe extraction depth/geometry and an in-stream operational safety protocol to avoid deep pits/steep faces and unsafe working near flowing water.</p> <p>42. Provide a worker H&S and emergency plan covering PPE, training, first-aid, periodic health checks, water-rescue readiness, and accident/near-miss reporting.</p> <p>43. Add public access control measures near use-zones (ghats/seasonal crossings) with barricading, caution signage and awareness.</p>
1.2	<p>1- Proposed production per annum shall be as per approved replenishment study report and this report should be submitted to SEIAA, UPPCB and IRO, MoEFCC.</p> <p>2- The project proponent shall comply all orders/directions/guidelines/OM of the Hon'ble Supreme Court, Hon'ble National Green Tribunal (NGT), Hon'ble High Court, Govt. of India and Govt. of UP. The project proponent shall obtain all the necessary permissions/ approvals from the concerned Govt. Departments/ Authorities/Organizations.</p>

S. No	Terms of Reference
	<p>4- Technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.</p> <p>5- The address of the lease area and production per annum should match with that mentioned in DSR and LoI. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per EIA notification, 2006 (as amended) and the address of lease area and production per annum shall be as mentioned in DSR and LoI.</p> <p>6- Latest KML file for the area and mining lease area should be provided.</p> <p>7- The project proponent shall comply with all the criteria issued by MoEFCC from time to time regarding siting of Industries.</p> <p>8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.</p> <p>9- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.</p> <p>10- Road network to be used by the project should be clearly shown on Survey of India topo sheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.</p> <p>11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -</p> <p>(i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.</p> <p>(ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.</p> <p>12- In case of expansion / renewal of earlier EC, following information should be submitted</p> <p>a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.</p> <p>b. Copy of CTE and CTO issued by SPCB.</p> <p>c. Status of submission of six-monthly compliance report to EC granted earlier</p> <p>d. Court cases, if any.</p> <p>13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.</p> <p>14- DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted along with EIA-EMP that no forest land is involved in mining or as a route for mineral transportation and does not lie with-in any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023.</p> <p>15- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. Also, the coordinates of area earmarked for plantation should be clearly spelt out. Survival of plants should be as per GoUP norms.</p> <p>16- The project proponent shall submit details of nearby water bodies and plan to ensure that these water bodies do not get polluted due to mining activity.</p> <p>17- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made</p>

S. No	Terms of Reference
	<p>before SEAC at the time of EIA-EMP presentation.</p> <p>18- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.</p> <p>19- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.</p> <p>20- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.</p> <p>21- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.</p>

Standard Terms of Reference for (Mining of minerals)

1.

S. No	Terms of Reference
1.1	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994
1.2	A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given
1.3	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee
1.4	All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the areashould be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone)
1.5	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics
1.6	Details about the land proposed for mining activities should be givenwith information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority
1.7	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical

S. No	Terms of Reference
	system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report
1.8	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided
1.9	The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period
1.10	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given
1.11	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given
1.12	A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees
1.13	Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished
1.14	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated
1.15	The vegetation in the RF / PF areas in the study area, with necessary details, should be given
1.16	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted
1.17	Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished

S. No	Terms of Reference
1.18	A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost
1.19	Proximity to Areas declared as Critically Polluted or the Project areas likely to come under the Aravali Range, (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered
1.20	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority)
1.21	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report
1.22	One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)]primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given
1.23	Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map
1.24	The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated
1.25	Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided

S. No	Terms of Reference
1.26	Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided
1.27	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided
1.28	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished
1.29	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out
1.30	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same
1.31	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution
1.32	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines
1.33	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report
1.34	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report
1.35	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed
1.36	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations

S. No	Terms of Reference
1.37	Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation
1.38	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project
1.39	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project
1.40	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given
1.41	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out
1.42	A Disaster management Plan shall be prepared and included in the EIA/EMP Report
1.43	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc
1.44	Besides the above, the below mentioned general points are also to be followed:- a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area

Annexure- 2

A presentation was made by the project proponent along with their consultant M/s Rian Enviro Private Limited (REPL) to SEAC on 26-11-2025.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The terms of reference is sought for Sand/Morrum Mining project from the riverbed of Dhasan river at Village – Gadhar 01, Khand No.- 01, Tehsil - Rath, District - Hamirpur (U.P.) by M/s M. P. L. Infra (Leased Area-17.70 Hectare).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/552956/2025		
2.	FileNo. allotted by SEIAA, UP	10375		
3.	Date of Letter of Intent (Lol) issued by District Magistrate	1447/Khanij-M.M.C.-tees-vividh(2024-25), Dated 28.12.2024		
4.	Date of approval of Mining Plan by DGM	2025/6/29/536567; Dated 02.09.2025		
5.	Name of Proponent	M/s M. P. L. Infra Prop. Mohammad Javed		
6.	Full correspondence address of proponent	R/o 41 Raipur, I.I.M. Road Near Star Plaza, I.I.M. Road Jankipuram, Lucknow U.P.		
7.	Name of Project	Proposed Sand/Morrum mining project		
8.	Project location (Plot/Khasra/GataNo.)	Khand No.- 01		
9.	Name of Village	Gadhar - 01		
10.	Tehsil	Rath		
11.	District	Hamirpur		
12.	Name of River	Dhasan		
13.	Name of Minor Mineral	Sand/Morrum		
14.	Sanctioned Lease Area (inHa.)	17.70 Hectare		
15.	Max.& Min mRL within lease area	Minimum mRL: 146 m Maximum mRL: 144 m		
16.	Pillar Coordinates (Verified byDMO)	Pillar No.	Latitude	Longitude
		A	25°42'43.56"N	79°22'31.95"E
		B	25°42'54.61"N	79°22'36.74"E
		C	25°42'59.99"N	79°22'40.08"E
		D	25°43'3.64"N	79°22'39.08"E
		E	25°43'6.24"N	79°22'41.48"E
		F	25°43'9.31"N	79°22'39.97"E
		G	25°43'2.53"N	79°22'33.36"E
H	25°42'49.14"N	79°22'20.77"E		
17.	Total Geological Reserves	4,57,815cum		
18.	Total Mineable Reserves	2,83,200 cum per year		
19.	Total Proposed Production	2,83,200 cum per year		
20.	Proposed Production /year	2,83,200 cum per year		
21.	Sanctioned Period of Mine lease	5 years		
22.	No. of workers	50		
23.	Type of Land	Govt. land		
24.	Ultimate depth of mining	2.0 m		

25.	Nearest metalled road from site	MDR
26.	Water Requirement	9.73 KLD
27.	Name of QCI Accredited Consultant with QCI No and period of validity.	Rian Enviro Private Limited Certificate No: NABET/EIA/24-27/RA 0368, Valid upto 11 September 2027
28.	Any litigation pending against the project or land in any court	No
29.	Details of 500 m Cluster certificate Verified by Mining Officer	254/Khanij-M.M.C-Tees-Vividh(2025-26) Dated: 16.05.2025
30.	Details (Page no.) of mining lease area, Geo coordinates & Mineable quantity mentioned in approved DSR	Mining Lease Area: Sr. no. 113, Pg.no. 17&Mineable: Annexure II Sl. No. 113
31.	Proposed EMP cost	Rs.36.62 Lakhs including CER(Subject to revision as per ToR, EIA/EMP and PH)
32.	Length and breadth of Haul Road.	622 m length × 6 m width
33.	No. of Trees to be Planted	1770 nos.(Subject to revision as per ToR, EIA/EMP and PH)
34.	Monitoring Period	1 st October 2025- 31 st December 2025

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. **Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Hamirpur.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy for Guard File.**

**(Manish Mittal (IFS))
Member Secretary, SEIAA**

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No 9 Of 2025

VINAY SHRIVASTAVA

Applicant

VERSUS

STATE OF U.P. AND OTHERS

Respondents

KNOW ALL to whom these presents shall come that I/We Mr. Mohd Javed, proprietor of Messrs MPL Infra the above named Respondent No.12 do hereby appoint

M/S. S. C. LADI & CO.**Advocates**

B-6/58, LGF, Safdarjung Enclave, New Delhi 110 029

☎ (O) 26109933, 26109944,

e-mail : lawoffices@scladi.com; deeksha.kakar@scladi.com

Advocates and Ms. Deeksha L. Kakar, Dhruv Kakar and Rashneet Singh Advocates [hereinafter called the Advocates] to be my/our Advocates in the above-noted case and authorize them

1. To sign, file, verify and present pleadings, cross-objections or any petitions, for execution, review, rectification, revision, restoration, withdrawal, compromise or other petitions, replies, objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.
2. To act, appear, plead in the above noted case before this Hon'ble Court subject to payment of their fees;
3. To file and take back documents;
4. To withdraw, or comprise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case;
To take out execution proceedings;

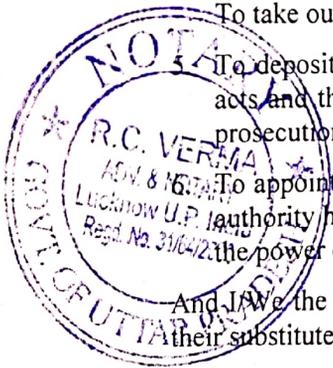
To deposit, draw and receive moneys, cheques and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case;

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocates whenever they may think it to do so and to sign the power of attorney on my/our behalf.

And I/We the undersigned, do hereby agree to ratify and confirm acts done by the Advocates or their substitute in the matter as my/our own acts as if done by me/us to all intents and purposes.

And I/We the undersigned undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocates for appearance, when the case is called.

And I/We the undersigned, do hereby agree not to hold the Advocates or his substitute responsible for the result of the said case in consequence of his absence from the court when the said case is called up for hearings, or for any negligence of the said Advocates or substitute.



And I/we the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocates remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocates would be entitled to the same. The fee settled is only for the above case and court.

IN WITNESS WHEREOF I/we do hereunto set my /our hand to these presents the contents of which have been understood by me/us this.....27th..... day January of 2026

ACCEPTED subject to the terms of fees.



Advocate
D/1154/2008

Advocate



Client

